

19

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

....

original Application No. 327 of 1997  
this the 22nd day of May 2003.

HON'BLE MR. S.K. AGRAWAL, MEMBER (A)  
HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Munshilal, aged about 50 years, S/o Sri Kriparam, R/o  
House No. 5/4, Baraula Chauraha Byepass Road, Near  
Railway Crossing District Aligarh.

Applicant.

By Advocate : Sri J.J. Munir (absent)

Versus.

1. Union of India through Secretary, Department of Telecommunication, Govt. of India, New Delhi.
2. Telecom District Manager, Aligarh.
3. The Chief Superintendent, Central Telegraph Office, Agra.

Respondents.

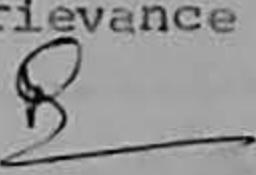
By Advocate : Sri D.S. Shukla.

ORDER (ORAL)

MRS. MEERA CHHIBBER, MEMBER (J)

It is submitted by the respondents' counsel that this case pertains to BSNL, as such the same would not be maintainable before this Tribunal as no notification under Section 14(2) of A.T. Act, 1985 has been issued so far to bring BSNL within the jurisdiction of this Tribunal.

2. In view of the statement made by the respondents' counsel, the O.A. stands dismissed as not maintainable. However, the liberty is given to the applicant to seek redressal of his grievance before an appropriate forum. No costs.

  
MEMBER (J)

  
MEMBER (A)

GIRISH/-